## Central Administrative Tribunal Principal Bench

C.P. No. 48 of 1999 in O.A. No. 2009 of 1990



New Delhi, dated this the 17th September, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A) Hon'ble Mr. Kuldip Singh, Member (J)

Smt. Kiran Devi, W/o late Shri Babu Ram Jatav, R/o House no. 1068, Gali Shivalya, Mohalla Pench, Kasganj, Dist. Etah, Uttar Pradesh

... Petitioner

(By Advocate: Shri B.S. Mainee)

Versus

- Shri D.P. Tripathi,
   Secretary, Railway Board,
   Rail Bhawan, New Delhi.
- Shri Som Nath Pandey, General Manager, North Eastern Railway, Gorakhpur.

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3. (By Name) Divisional Railway Manager, North Eastern Railway, Izatnagar, U.P.

... Respondents

(By Advocate: Shri P.S. Mahendru)

## ORDER (Oral)

## BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

We have heard applicant's counsel Shri Mainee and respondents' counsel Shri Mahendru on C.P. No. 48/99.

2. Shri Mahendru points out that a sum of Rs.24,912/- which is stated to be excess pension



payment, has been adjusted against the salary admissible and paid to the applicant as stated by respondents in para 7 of their reply. Respondents should furmish within 3 months from the date of receipt of a copy of this order, a detailed month-wise statement indicating the pension amounts so adjusted against salary admissible and paid to applicant for the relevant period.

3. Subject to the above the C.P. is dismissed and the notices against the alleged contemnors are discharged.

( KULDIP SİNGH )

MEMBER(J)

( S.R.ADIGE )

VICE CHAIRMAN (A).

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